

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA.**

Original Application No. 02 of 2021

Kishore Chandra Pal & Others
... , Applicants

-Versus-

State of Odisha and others
... Respondents

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Control Board and letter dated 06.07.2021

Cuttack

Date:18.08.2021

BY THE RESPONDENT NO.



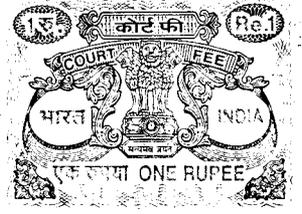
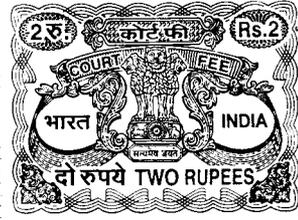
THROUGH ADVOCATE

TARUN PATNAIK

Enrolment No.O-663/2013

E-Mail I.D.- tarun.patnaik87@gmail.com

Mob. No. 8447484424



BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH, KOLKATA.

Original Application No. 02 of 2021

In the matter of:

Kishore Chandra Pal & Others ... Applicants

-Versus-

State of Odisha and others ... Respondents

**COUNTER AFFIDAVIT
ON BEHALF OF RESPONDENT NO. 3**

I, Sri Akshaya Kumar Mallick, aged about 53 years, S/o. Sri Narayan Mallick, at present working as Collector, Jajpur, At/PO/ Dist-Jajpur, do hereby solemnly affirm and state as follows: -

1. As per the order of Hon'ble NGT in OA No: 02/2021, I do hereby submit the present affidavit.
2. That I have gone through the averments made in the original application filed by the Applicants and understood the contents and purport thereof.

Akshaya Kumar Mallick
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Govt. of Odisha
Jajpur Road



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3. That, at the outset, I deny all the averments and contentions raised in the Original Application, except those which have been expressly admitted by me herein below. Any allegation, averment and/or contention not specifically admitted shall be deemed to have been denied.

4. That the present original application has been filed by the Applicants inter alia with the following prayer;

“... ..”

1. *To hold and declare that the allotment order dt. 27.10.2020 is totally illegal.*

2. *To direct the respondent no 5 not to take any step for lifting of sand awaiting the order passed by Hon'ble Tribunal.*

3. *To fix accountability on public authorities for their inaction and to allow the criminal proceeding against the public authorities who have allowed the bid in violation of norms, guidelines and decisions of the Hon'ble Supreme court of India and different High courts.*

And be pleased to pass other order /directions as may be deemed fit and proper (including appropriate moulding of reliefs in the bonafide interest of justice.

And for which act of kindness the Applicants shall ever pray as in duty bound”

5. That at the outset, your deponent submits that the present original application is wholly misconceived and devoid of merit, which

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deserves to be rejected without any consideration and with costs. It is submitted that the Applicants does not have any locus to maintain this original application since the averments made in the application is without any basis and none of the averments have been backed by any documentary evidence.

6. That the contentions raised in the synopsis of the case in the original application is disputed and denied *intoto* except those which are matters of records. It is submitted that the Tahasildar, Vyasaganar has settled the newly created sairat source namely "Ranapal Baitarani River Sand Quarry" in favour of the Respondent No.5 (Sunil Kumar Mallick) as per the provisions of Odisha Minor Mineral Concession Rules, 2016 and amendments thereto (hereinafter referred as **OMMC Rules, 2016**).

Sunil Kumar Mallick

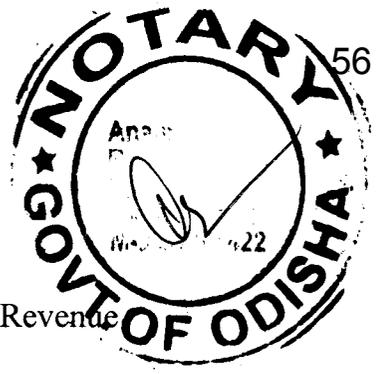
It is submitted that the arguments raised by the Appellants in the Original Application are completely spurious. Hence, the deponent is enumerating the actual facts of the case for proper adjudication of the present dispute and the same is set out hereunder for ready reference of this Hon'ble Tribunal;

- i. Since the present sand sairat source was in the process of being leased out for the very first time, a joint field visit was

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conducted by the Revenue Inspector, Ramapal Circle, Revenue Supervisor, Vyasaganar Tahasil, Assistant Engineer, Rudhia Irrigation Section and Tahasildar, Vyasaganar on 27.12.2019. It was found that the proposed sand sairat source will not affect the river embankment, irrigation canal and it is 500 metres from the bridge. No human habitation is nearby the sand sairat source. In view of such report, a proposal was moved for creation of a new sairat source in Ranapal Baitarani river sand quarry. Copy of the joint field visit report dated 27.12.2019 is annexed herewith as **Annexure-1**.

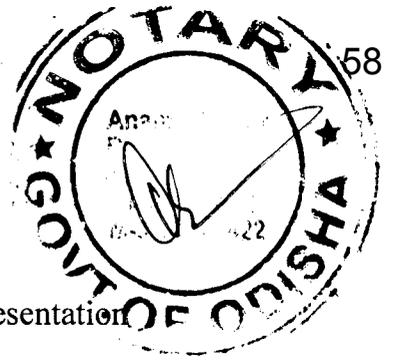
ii. On 24.08.2020, the Tahasildar had issued a notification for auction of the sairat source namely "Ranapal Baitarani River Sand Quarry" for a term lease of 5 years vide Notification No.5220 dated 24.08.2020.

iii. Pursuant to such notification, the present Appellants filed a writ petition being W.P. (C) No. 22725 of 2020 challenging the auction notice issued by the Tahasildar, Vyasaganar vide Notification No. 5220 dtd. 24.08.2020. The said writ petition was disposed of by the Hon'ble High Court of Orissa, Cuttack vide order dated 14.09.2020 wherein the Hon'ble High Court

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directed the Collector, Jajpur to dispose of the representation filed by the Appellants after giving an opportunity of hearing to the parties and to adhere with the principles of natural justice while disposing of such grievance petition. The relevant portion of the order is quoted hereunder for ready reference;

“xxx xxx xxx

Considering the contentions raised by learned counsel for the parties and after going through the records, since the petitioners have admittedly agitated their grievances before the Collector, Jajpur by filing a representation in Annexure-4, which is still pending, the interest of justice shall be best served if the same is directed to be disposed of by affording opportunity of hearing to the parties. Needless to say while disposing of Annexure-4, the representative of village Ramapal, preferably local Sarapanch, shall remain present and put forth the grievance of the villagers before the Collector, Jajpur, so that in compliance of the principle of natural justice, the Collector can dispose of the same in accordance with law as expeditiously as possible, preferably by 29.09.2020. Till then, action taken pursuant to Annexure-1 shall not be given effect to. Needless to mention that the representative of villagers will appear before the Collector, Jajpur on 21.09.2020, so that the Collector can fix a date of hearing and dispose of the grievance petition within the time granted by this Court. It is made clear that this Court has not expressed any opinion on the merits of the case.

iv. In consonance with the directions issued by the Hon'ble High Court of Orissa, and complying with such order, the Collector, Jajpur has initiated a Misc. Case bearing No. 24 of 2020.

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Thereafter, a notice was issued to the Appellants as well as the Respondent No. 5 to appear before the Collector, Jajpur on 01.10.2020 at 10:30 A.M either personally or through their advocates along with their written submission if any for hearing of the case. Furthermore, the Tahasildar, Vyasagar was also directed by the Collector, Jajpur to submit its written statement regarding the lease of sand sources at different places such as Sanla, Mukundapur, Salaba, Ranapal and Dhanatri of River Baitarani and whether these quarries affected the Ranapal Village or not.

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v. Moreover, the Executive Engineer, Rural Works Division, Jajpur was also instructed vide office letter No-13298/dtd.22.09.2020 to submit its enquiry report on the possibility of whether any damage will be done to the roads in the Ranapal area as per the grievances raised by the Appellants of the said village. Copy of the letter No-13298/dtd.22.09.2020 issued by the Collector, Jajpur is annexed herewith and marked as **Annexure-2**.

vi. While the matter stood thus, the Collector, Jajpur vide office letter No. 13386 dtd. 23.09.2020 also instructed the Executive Engineer, Irrigation Division, Jajpur along with the Geologist,

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Jajpur and Tahasildar, Vyasaganar to jointly inspect the mining area of the Ranapal Baitarani river sand bed and to submit a detail factual report of the same.

vii. On 26.09.2020, again a field visit was conducted by the Geologist, Collectorate, Jajpur, Tahasildar, Vyasaganar and Executive Engineer. As per the report, it was found that the present sand sairat source was found fit for carrying out quarrying operations. Copy of the report dated 26.09.2020 is annexed herewith as **Annexure-3**.

viii. On 28.09.2020, a report was also given by the Office of the Executive Engineer, Jajpur Irrigation division to the Respondent No.3 wherein it was inter alia stated that the present sairat source is fit for quarrying operations. Copy of the report dated 28.09.2020 addressed to the Respondent No.3 is annexed herewith as **Annexure-4**.

ix. Thereafter, basing on the submissions of all the parties and field enquiry reports and after hearing the parties, the Collector, Jajpur has disposed of the Misc. Case No. 24 of 2020 vide order dated 08.10.2020 wherein a direction was issued to the Tahasildar, Vyasaganar to ensure the suggestions given by

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State of New York
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Executive Engineer Irrigation and Geologist regarding distance of lifting, stoppage of operations relating to lifting during monsoon season etc. to be complied with. Furthermore, it was also directed to include the aforesaid stipulations in the agreement with the successful bidder and carry out pillar posting at the cost of lessee to mark the quarry area in order to prevent any illegal mining.

x. It is pertinent to note that on 21.09.2020, after the auction was conducted for the present sand sairat source, Ranjan Kumar Pattanaik was selected as the successful bidder and intimation was sent to them vide Form-F to convey his acceptance to the terms and conditions and to further deposit Rs 64, 56,744 as security deposit. Copy of the letter dated 21.09.2020 issued by the Tahasildar, Vyasagar is annexed herewith as **Annexure-5**.

xi. However, various complaints were received by the Collector, Jajpur regarding the genuiness of the solvency certificate submitted by Ranjan Kumar Pattanaik. In this regard, the Tahasildar, Vyasagar vide its letter dated 24.09.2020 to the Tahasildar, Narsinghpur to verify the veracity of the solvency


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certificate. In reply to the same, vide letter dated 22.10.2020 the Tahasildar, Narsinghpur intimated that the solvency certificate submitted by Ranjan Kumar Pattanaik is not in his individual capacity and rather, the same is in the capacity of Chairman, Gurukrupa Charitable Trust. Thus, in view of incorrect solvency certificate submitted by him, it was decided that the present sand sairat source will not be settled in his favour. Copy of the letter dated 24.09.2020 issued by the Tahasildar, Vyasaganar and copy of the letter dated 22.10.2020 issued by the Tahasildar, Vyasaganar are annexed herewith as **Annexures-6 & 7** respectively.

xii. Thereafter, in view of the disqualification of Ranjan Kumar Pattanaik, the 1st bidder, it was decided that the present sand sairat source will be settled in favour of the 2nd highest bidder, Respondent No.5. The Tahasildar, Vyasaganar vide its letter dated 27.10.2020 in FORM-F, intimated the same to him for conveying his acceptance to the terms and conditions. Copy of the letter dated 27.10.2020 in FORM-F issued by the Tahasildar, Vyasaganar to the Respondent No.5 is annexed herewith as **Annexure-8**.


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xiii. Thereafter, the Respondent No.5 submitted his acceptance to the terms and conditions and has also deposited the security deposit as per the provisions of OMMCR, 2016. As it stands, he is eligible for grant of sand sairat source.

xiv. It is also relevant to state that as per the provisions of OMMCR, 2016, the mining plan has been duly approved for the present sand sairat source on 26.06.2020 by the Deputy Director, Geology. Copy of the letter dated 26.06.2020 issued by the Deputy Director, Geology is annexed herewith and marked as **Annexure-9**.

xv. At this juncture, it is pertinent to state that the agreement for the sairat source has not been executed with Respondent No.5 even though there are no impediments for such execution and no quarrying operations have started till now. Furthermore, before execution of the agreement the instructions given by the Collector, Jajpur will be strictly adhered to.

7. Hence, keeping in view the aforesaid facts and circumstances of the case and the manner in which the Collector, Jajpur has conducted the case complying with the order dated 14.09.2020 passed by the Hon'ble Court of Orissa, it is amply clear that no

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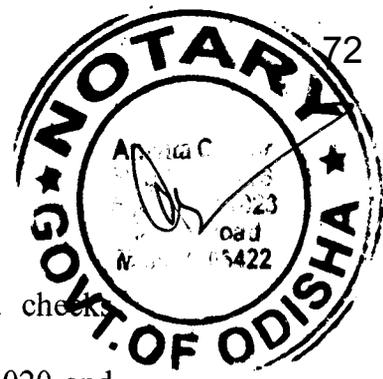
violation whatsoever has been done in the present case either by the Collector, Jajpur nor by the Tahasildar, Vyasnagar. Therefore, the vague averments raised by the Appellants that the matter was not heard and the tender was finalized without hearing the Appellants personally is completely bogus and the same is also clear from the averments made by the Appellants in para 6 of the synopsis of the case. It is further submitted that the tender was finalized only after hearing of the parties and after duly addressing the grievances of the Appellants.

8. It is further pertinent to mention that on 27.07.2021, the Environment Clearance was duly obtained by the Respondent No. 5 and the Consent to Operate and Consent to establish was also granted by the State Pollution Control Board, Jajpur, Odisha. Hence, it is respectfully stated that the contentions raised by the Appellants that necessary clearances have not been obtained are baseless and erroneous in nature. Copy of the letter No. 1812/KNG/SDQ/73 dtd. 27.07.2021 and letter No. 1814/KNG/SDQ-73 dtd. 27.07.2021 issued by the State Pollution Control Board and letter dated 06.07.2021, are annexed herewith and marked as **Annexure- 10 (Colly)**.


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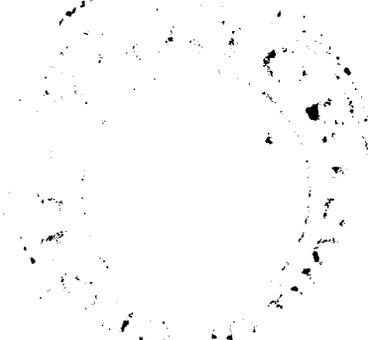
9. That it is humbly submitted that the stipulations and checks prescribed in the Sand Mining Management Guidelines, 2020 and Sustainable Sand Mining Guidelines, 2016 have been scrupulously followed. The site has been duly inspected twice by the concerned authorities and survey has been carried out. It is also submitted that necessary measures will be taken to stop any illegal mining and environmental degradation. No quarrying operations will be carried out during the monsoon season and the quarrying operations will be done after pillar posting is carried out.

10. That the Respondents crave leave to respond to the averments in the original application, *in seriatim* as follows:

a. That the averments made in Paragraphs 1, 2, 3,4 and 5 of the petition are disputed and denied except those which are matters of records. It is submitted that the Collector, Jajpur after conducting a thorough inspection and taking into consideration the various reports filed by the concerned authorities has settled the sairat source namely "Ranapal Baitarani River Sand Quarry".

Moreover, the allegations with respect to alterations of the physical characteristics of the river and river bed and which will


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further impact the eco system and affect the habitat, plants and animals etc. are vague in nature and are not supported by any evidence. The Appellants gave failed to put forth any evidence before this Hon'ble Tribunal that if quarrying operations are conducted in Ranapal Baitarani River Sand Quarry, then there will be serious environmental repercussions. Hence, the Applicants are put to strict proof of the same.

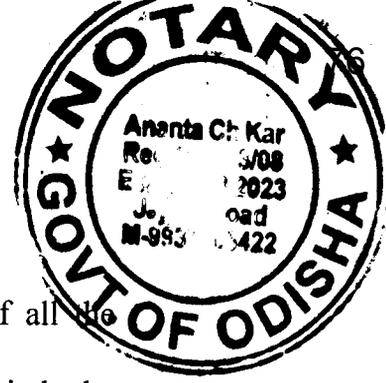
It is further submitted that quarry in the Ranapal Baitarani River Sand Quarry will not at all affect the water level and no scarcity of water whatsoever will be there and the agricultural operation will not be hampered which is quite evident from the reports filed by the concerned officials. Hence, the Collector, Jajpur was quite concerned about all this issues before declaring the sairat source in the Ranapal Baitarani River Sand Quarry fit for auction.

- b. Save and except what are matters of record, the averments made in paragraph 6, 7, 8, 9, 10 and 11 are disputed and denied. It is submitted that from a bare perusal of para-10 of the original application itself it is amply clear that the Collector, Jajpur has issued notice dated 21.09.2020 to the Appellants for hearing of the

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grievances raised by the Appellants and after hearing of all the concerned parties and after proper application of mind the Collector, Jajpur has disposed of the representations. Any action pursuant to the tender notice has been carried out after the order has been passed by the Collector. Furthermore, the tender was finalized thereafter on 27.10.2020. Hence, the averments raised by the Appellants that opportunity of hearing was not granted to the Appellants are not sustainable in the eye of law.

- c. Save and except what are matters of record, the averments made in paragraph 12, 13 and 14 are disputed and denied. At the cost of reiteration, it is submitted that the Collector, Jajpur was conscious about all the practical issues before declaring the said sairat source. The relevant portion of the order dated 08.10.2020 in Misc. Case No. 24 of 2020 is quoted hereunder for ready reference;

“xxx xxx xxx

4. Ranpal Baitarani River Sand Quarry

The Sairat Source namely Ranapal Baitarani River Sand Quarry has been created newly over the land schedule as mentioned below:

Land Schedule

<i>Mouza</i>	<i>Khata No.</i>	<i>Plot No.</i>	<i>Kisam</i>	<i>Area</i>
--------------	------------------	-----------------	--------------	-------------

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Ranapal	382 (A.A.J.A)	1471 (P)	Nadl	12.00 o/o 66.83
			Total	12.00

The sand sairat source is coming under the safety zone taking into account the structural parameters, locational aspects, flow rate etc. for carrying out mining in proximity to any bridge for embankment which was worked out with the Asst. Engineer, Rudhia Irrigation Section, Rudhia covering 300 meters distance from the river embankment. There is no agricultural land, habitation, monuments in between the sairat area and the river embankment. There is no breach for threat of embankment due to flood near the source in past years and current year. The auction of sairat lease area does not affect the communal right of the general public and the easement right of the people will not hamper as per OMMC Rules, 2016. But the quarry should not be operated during monsoon season.

Xxx xxx xxx”

Hence, from a bare perusal of the aforesaid order, it is amply clear that the Collector, Jajpur has dealt with all the issues raised by the Appellants and thereafter keeping in mind the safety of all the villagers and after being satisfied that no agricultural land, habitation, monuments is coming in between the sairat area and the river embankment, the Collector, Jajpur has earmarked the sairat



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source for quarrying operations. Further, it has also been noted that the Ranapal Baitarani River Sand Quarry will be operated for the first time and therefore, the allegations of the Appellants relating to environmental degradation is without any basis.

- d. Save and except what are matters of record, the averments made in the grounds of the original application are disputed and denied. It is submitted that the Respondent No. 3 and 4 are well aware of all the existing laws and the guidelines issued by the State Government from time to time and the Respondent No. 3 as well as Respondent No. 4 has neither violated any law nor violated any guidelines which are binding upon him. Hence, the Appellant is put to strict proof of its baseless concoctions. None of the decisions cited by the Appellants in the present Application has any relevance to the present issue at hand.

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At the cost of reiteration, it is further submitted that the agreement for the sairat source has not been executed and operation of the source has not yet commenced. Hence, at the time of execution of the agreement, the instructions issued by the Collector, Jajpur will be strictly adhered to during the operation of the source. Hence, it is clear that no mining has yet been done on

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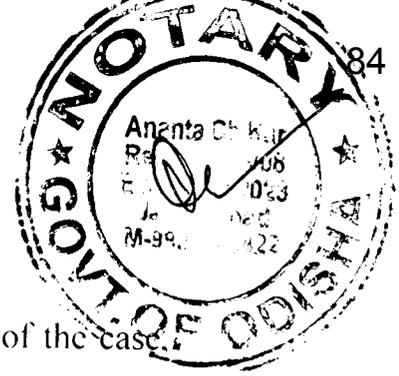
the sairat source namely Ranapal Baitarani River Sand Quarry and as such no cause of action arises for the Appellants to move this Hon'ble Tribunal. The present Application is based purely on apprehension. Therefore, on this score also, the original application is liable to be dismissed with exemplary costs.

11. It is submitted that the Appellant have approached this Hon'ble Tribunal with unclean hands and is not entitled to any equitable relief in its favour.
12. It is submitted that the original application under reply is misconceived, not maintainable and even otherwise deserves to be dismissed on the ground of non-production of material evidence to prove their alleged claim. It is submitted that the Grounds urged by the Appellants do not make out a case for the reliefs as sought for. In view of the averments made above, since the petition does not merit consideration, the Appellants are not entitled to the reliefs sought for in the petition under reply including the petition for interim reliefs. Hence, it is prayed that the Original Application be dismissed with exemplary costs in order to deter the Appellant from abusing the process.

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- 13. That in view of the aforesaid facts and circumstances of the case, the present application being devoid of any merit is liable to be dismissed.
- 14. That the answering deponent craves leave of this Hon'ble Tribunal to add, alter or amend the counter affidavit or if necessary.
- 15. That the averments made in the present application which have not been specifically admitted are deemed to have been denied.
- 16. That the facts stated in this counter affidavit are true to the best of my knowledge and based on records.



Identified by

[Signature]
Advocate

[Signature]
DEPONENT

VERIFICATION

I, Sri Akshaya Kumar Mallick, aged about 53 years, S/o. Sri Narayan Mallick, at present working as Collector, Jajpur, At/PO/ Dist.-Jajpur, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge and derived from official records and that nothing material has been concealed therefrom.

Verified at Jajpur on 18-08-2021

[Signature]
VERIFICANT

Certificate

Certified that due to non-availability of cartridge papers, plain papers are used.

The Deponent above named being identified by sri.....Adv on oath states before me that the above contains are true to the best of my/our Knowledge and belief

[Signature]
ANANTA CHANDRA MALIK
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Govt. of Odisha
Jajpur Road

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NOTARY PUBLIC JAJPUR ROAD

[Signature]
Advocate

SOLE AGENT

SOLE AGENT

SOLE AGENT

FIELD VISIT MEMORANDUM FOR THE PROPOSAL OF CREATION OF A NEW SAND SAIRAT SOURCE NAMEDLY RANAPAL BAITARANI RIVER SAND QUARRY FOR A PERIOD 05 (FIVE) YEARS

For the proposal of creation of a new sand sairat source namely **Ranapal Baitarani River Sand Quarry** over the schedule of land as mentioned below for a period of 05 (Five) years, the field visit has been conducted by the Tahasildar, Vyasaganar, *Assistant Engineer, Rudhia Irrigation Section, Rudhia* Revenue Supervisor, Vyasaganar Tahasil & Revenue Inspector, Ranapal on 27.12.2019. It is observed that the proposed sairat source will not affect the river embankment, irrigation canal, aycut area, etc. It is beyond 500 mts from the bridge. There is no growth of trees or plants over the case land and connected with suitable approach road. No illegal activity of minor mineral is going from the said plot. There no school, temple & human habitation is nearby. There is high potentiality for lifting of sand. Besides that the said proposal of sand sairat source is coming under the safety zone taking into account the structural parameters, locational aspects, flow rate etc. for carrying out mining in proximity to any bridge or embankment. The proposed source fulfills all the criteria as per Odisha Minor Mineral Concession Rules, 2016 for creation of new sand sairat source.

Land Schedule

Mouza	Khata No.	Plot No.	Kisam	Area (in Ac)
1	2	3	4	5
Ranapal	382 (A.A.J.A)	1471 (P)	Nadi	12.50 o/o 66.83
TOTAL				12.50

27/12/19
Revenue Inspector,
Ranapal
Revenue Inspector
Ranapal Circle

27/12/19
Revenue Supervisor
REVENUE SUPERVISOR
VYASANAGAR TAHASIL

27.12.19
Assistant Engineer,
Rudhia Irrigation Section,
Rudhia
True Copy attested
Tahasildar, Vyasaganar
Tahasildar, Vyasaganar
Jajpur Road

[Signature]
Collector, Jajpur

20.

Annexure-2⁸¹
1109

COLLECTORATE, JAJPUR

Ph. 06728-222001 (O) 222330 @ FAX-222087

E-mail: dm-jajpur@nic.in

(Revenue Section)

Letter No. 13298 /

Date 22.09.2020

1347
23/9/2020

From,

Smint,

Shri Chakravarti Singh Rathore, IAS
Collector & District Magistrate,
Jajpur

To

The Executive Engineer,
R.D.-1, Jajpur.

Sub: Filing of WP(C) No. 22727 of 2020 in Hon'ble High Court – conducting of inquiry about the claims of the petitioner and submission of report there on.

Sir,

The villagers of Dhanatri under Mulapal G.P. of Vyasaganar Tahasil have filed a WP (C) No. 22727 of 2020 regarding auction of sand sources near Dhanatri village. Accordingly they have submitted a representation narrating the facts which is attached herewith for your information.

You are therefore requested to please conduct an inquiry as to possibility of further damage to road if the same is allowed for early disposal of the court's direction.

Yours faithfully,

[Signature]

Collector & D.M, Jajpur

Memo No. 13299 /dt. 22.09.2020

Copy to Petitioners for information & necessary action.

[Signature]

Collector & D M, Jajpur

Memo No. 13300 /dt. 22.09.2020

Copy forwarded to the Tahasildar, Vyasaganar for information & necessary action. He is requested to render necessary co-operation to the Executive Engineer, RD-1, Jajpur.

[Signature]

Collector & D.M, Jajpur

Memo No. 13301 /dt. 22.09.2020

Copy forwarded to the Sub-Collector, Jajpur for information & necessary action.

[Signature]

Collector & D.M, Jajpur

Memo No. 13302 /dt. 22.09.2020

Copy forwarded to Bench Clerk to Collector for information & necessary action.

[Signature]

Collector & D.M, Jajpur

True Copy attested

[Signature]

Collector, Jajpur

OFFICE OF THE TAHASILDAR, VYASANAGAR, JAJPUR ROAD

Pin-755019, Ph:06726-220205, E-mail:tdrvyasanagar@gmail.com

Letter No. 5724 /Date. 26.09.2020

To

The Collector & District Magistrate, Jajpur.

Sub: Submission of joint inspection report on mining lease area of Baitarani river sand bed in connection to W.P(C) No.22725/2020 & 22727/2020.

Ref: Collectorate, Jajpur letter No.13386/Rev/dt.23.09.2020.

Sir,

In inviting a kind reference to the above noted subject, I am to submit herewith the joint inspection report dt.26.09.2020 on mining lease area of Baitarani river sand bed conducted by the Executive Engineer, Irrigation Division, Jajpur, the Geologist, Collectorate, Jajpur and the Tahasildar, Vyasaganar in connection to W.P(C) No.22725/2020 & 22727/2020 for your kind information and necessary action.

Enclosure: As above (07 Pages)

Yours faithfully,

26.9.2020
Tahasildar, Vyasaganar

Memo No. 5725 /Date. 26.09.2020

Copy to the Executive Engineer, Irrigation Division, Jajpur / Geologist, Collectorate, Jajpur for information.

26.9.2020
Tahasildar, Vyasaganar

True Copy attested

mpo
Collector, Jajpur

OBSERVATIONS MADE DURING JOINT INSPECTION CONDUCTED ON 26.09.2020 REGARDING THE MINING LEASE AREA OF BAITARANI RIVER BED IN PURSUANT TO THE LETTER NO.13386/REV/DATE.23.09.2020 OF THE COLLECTOR & DISTRICT MAGISTRATE, JAJPUR IN CONNECTION TO W.P(C) NO.22725/2020 & 22727/2020.

As per the Order of the Hon'ble High Court of Odisha, Cuttack in connection to W.P(C) No.22725/2020 & 22727/2020, the Collector & District Magistrate, Jajpur vide letter No.13386/Rev/dt.23.09.2020 has constituted a committee comprising of (i) the Executive Engineer, Irrigation Division, Jajpur (ii) the Geologist, Collectorate, Jajpur & (iii) the Tahasildar, Vyasaganar and instructed the committee to conduct a joint inspection on the mining lease area of Baitarani river sand bed and submit the factual report by 27.09.2020 for passing an order. In pursuant to the above order, a joint inspection was conducted on 26.09.2020. The following members were present during joint inspection.

1. The Executive Engineer, Irrigation Division, Jajpur.
2. The Geologist, Collectorate, Jajpur.
3. The Tahasildar, Vyasaganar.

The followings observations were found during the joint inspection with respect to sairat wise mining lease area of Baitarani river sand bed.

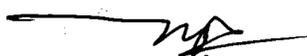
(i) **Sanla-II Baitarani River Sand Quarry**

- 1) The sairat source namely Sanla-II Baitarani River Sand Quarry has been created newly over the land schedule as mentioned below after observing all formalities as per Odisha Minor Mineral Rules, 2016.

Land Schedule				
Mouza	Khata No.	Plot No.	Kisam	Area (in Ac)
Sanla	301 (A.AJ.A)	02 (P)	Nadi	12.00 o/o 108.97
TOTAL				12.00

- 2) The sand sairat source is coming under the safety zone taking into account the structural parameters, locational aspects, flow rate etc. for carrying out mining in proximity to any bridge or embankment which was worked out with the Assistant Engineer, Rudhia Irrigation Section, Rudhia.
- 3) The Collector & District Magistrate, Jajpur has approved the proposal of creation of Sanla-II Baitarani River Sand Quarry and instructed to auction the source in 05 years long term lease basis.

True Copy attested


Collector, Jajpur

(Pg-01/07)

115

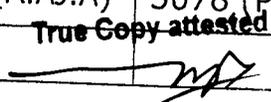
- 4) The mining plan of the source is approved by the Deputy Director of Geology, Directorate of Geology, Bhubaneswar.
- 5) There is plenty of sand with annual minimum guaranteed quantity (MGQ) 28,430 cum which fetches good Govt. revenue and the auction can prohibit the theft of minor mineral.
- 6) The lease area is 100 meters distance from the river embankment.
- 7) There is no agriculture land in between the sairat area and river embankment.
- 8) The river embankment is sustainable for transportation of sand by light vehicle from the sairat as a number of vehicles carrying illegal sand and soil brick every day in the same embankment.
- 9) No breach of embankment due to flood near the source in past years or threat of same in current year.
- 10) There is no habitation, monuments etc. nearby the sources.
- 11) The river bed is filled with sand which helps the overflow of water in time of flood. It requires to be excavated through auction of sand.
- 12) The auction of sairat lease area does not affect the communal right of the general public.
- 13) The easement right of the people will not hamper as per OMMC Rules, 2016.
- 14) In view of above aspects, the Notice bearing No.5220/dt.24.08.2020 was issued to auction Sanla-II Baitarani River Sand Quarry in long term basis for 05 years and the bidder for the auction has been finalised on dt.16.09.2020. Subsequently, the successful bidder has been intimated in 'Form-F'.

(ii) **Makundapur-II Baitarani River Sand Quarry**

- 1) The sairat source namely Makundapur-II Baitarani River Sand Quarry has been created newly over the land schedule as mentioned below after observing all formalities as per Odisha Minor Mineral Rules, 2016.

Land Schedule

Mouza	Khata No.	Plot No.	Kisam	Area (in Ac)
Makundapur	1029 (A.A.J.A)	3078 (P)	Nadi	12.00 o/o 90.35
TOTAL				12.00

True Copy attested


Collector, Jaipur

- 2) The sand sairat source is coming under the safety zone taking into account the structural parameters, locational aspects, flow rate etc. for carrying out mining in proximity to any bridge or embankment which was worked out with the Assistant Engineer, Rudhia Irrigation Section, Rudhia.
- 3) The Collector & District Magistrate, Jajpur has approved the proposal of creation of Makundapur-II Baitarani River Sand Quarry and instructed to auction the source in 05 years long term lease basis.
- 4) The mining plan of the source is approved by the Deputy Director of Geology, Directorate of Geology, Bhubaneswar.
- 5) There is plenty of sand with annual minimum guaranteed quantity (MGQ) 10,040 cum which fetches good Govt. revenue and the auction can prohibit the theft of minor mineral.
- 6) The lease area is 200 meters distance from the river embankment.
- 7) There is no agriculture land in between the sairat area and river embankment.
- 8) The river embankment is sustainable for transportation of sand by light vehicle from the sairat as a number of vehicles carrying illegal sand and soil brick every day in the same embankment.
- 9) No breach of embankment due to flood near the source in past years or threat of same in current year.
- 10) There is no habitation, monuments etc. nearby the sources.
- 11) The river bed is filled with sand which helps the overflow of water in time of flood. It requires to be excavated through auction of sand.
- 12) The auction of sairat lease area does not affect the communal right of the general public.
- 13) The easement right of the people will not hamper as per OMMC Rules, 2016.
- 14) In view of above aspects, the Notice bearing No.5220/dt.24.08.2020 was issued to auction Makundapur-II Baitarani River Sand Quarry in long term basis for 05 years and the bidder for the auction has been finalised on dt.16.09.2020. Subsequently, the successful bidder has been intimated in 'Form-F'

True Copy attested

 Collector, Jajpur

(Pg-03/07)

112

25.

(iii) **Salaba Baitarani River Sand Quarry**

1) The sairat source namely Salaba Baitarani River Sand Quarry has been created newly over the land schedule as mentioned below after observing all formalities as per Odisha Minor Mineral Rules, 2016.

Land Schedule

Mouza	Khata No.	Plot No.	Kisam	Area (in Ac)
Salaba	221 (A.A.J.A)	1055 (P)	Nadi	12.00 o/o 38.45
TOTAL				12.00

- 2) The sand sairat source is coming under the safety zone taking into account the structural parameters, locational aspects, flow rate etc. for carrying out mining in proximity to any bridge or embankment which was worked out with the Assistant Engineer, Rudhia Irrigation Section, Rudhia.
- 3) The Collector & District Magistrate, Jajpur has approved the proposal of creation of Salaba Baitarani River Sand Quarry and instructed to auction the source in 05 years long term lease basis.
- 4) The mining plan of the source is approved by the Deputy Director of Geology, Directorate of Geology, Bhubaneswar.
- 5) There is plenty of sand with annual minimum guaranteed quantity (MGQ) 16,730 cum which fetches good Govt. revenue and the auction can prohibit the theft of minor mineral.
- 6) The lease area is 02 km. distance from the river embankment.
- 7) There is no agriculture land in between the sairat area and river embankment.
- 8) The river embankment is sustainable for transportation of sand by light vehicle from the sairat as a number of vehicles carrying illegal sand and soil brick every day in the same embankment.
- 9) No breach of embankment due to flood near the source in past years or threat of same in current year.
- 10) There is no habitation, monuments etc. nearby the sources.
- 11) The river bed is filled with sand which helps the overflow of water in time of flood. It requires to be excavated through auction of sand.
- 12) The auction of sairat lease area does not affect the communal right of the general public.

True Copy attested

Collector, Jajpur

(Pg-04/07)

- 13) The easement right of the people will not hamper as per OMMC Rules, 2016.
- 14) In view of above aspects, the Notice bearing No.5220/dt.24.08.2020 was issued to auction Salaba Baitarani River Sand Quarry in long term basis for 05 years and the bidder for the auction has been finalised on dt.16.09.2020. Subsequently, the successful bidder has been intimated in 'Form-F'.

(iv) Ranapal Baitarani River Sand Quarry

1) The sairat source namely Ranapal Baitarani River Sand Quarry has been created newly over the land schedule as mentioned below after observing all formalities as per Odisha Minor Mineral Rules, 2016.

Land Schedule				
Mouza	Khata No.	Plot No.	Kisam	Area (in Ac)
Ranapal	382 (A.AJ.A)	1471 (P)	Nadi	12.00 o/o 66.83
TOTAL				12.00

- 2) The sand sairat source is coming under the safety zone taking into account the structural parameters, locational aspects, flow rate etc. for carrying out mining in proximity to any bridge or embankment which was worked out with the Assistant Engineer, Rudhia Irrigation Section, Rudhia.
- 3) The Collector & District Magistrate, Jajpur has approved the proposal of creation of Ranapal Baitarani River Sand Quarry and instructed to auction the source in 05 years long term lease basis.
- 4) The mining plan of the source is approved by the Deputy Director of Geology, Directorate of Geology, Bhubaneswar.
- 5) There is plenty of sand with annual minimum guaranteed quantity (MGQ) 5,520 cum which fetches good Govt. revenue and the auction can prohibit the theft of minor mineral.
- 6) The lease area is 300 meters distance from the river embankment.
- 7) There is no agriculture land in between the sairat area and river embankment.
- 8) The river embankment is sustainable for transportation of sand by light vehicle from the sairat as a number of vehicles carrying illegal sand and soil brick every day in the same embankment.

True Copy attested


Collector, Jajpur

(Pg-05/07)

(11)

- 9) No breach of embankment due to flood near the source in past years or threat of same in current year.
- 10) There is no habitation, monuments etc. nearby the sources.
- 11) The river bed is filled with sand which helps the overflow of water in time of flood. It requires to be excavated through auction of sand.
- 12) The auction of sairat lease area does not affect the communal right of the general public.
- 13) The easement right of the people will not hamper as per OMMC Rules, 2016.
- 14) In view of above aspects, the Notice bearing No.5220/dt.24.08.2020 was issued to auction Ranapal Baitarani River Sand Quarry in long term basis for 05 years and the bidder for the auction has been finalised on dt.16.09.2020. Subsequently, the successful bidder has been intimated in 'Form-F'.

(v) Dhanatri Baitarani River Sand Quarry

- 1) The sairat source namely Dhanatri Baitarani River Sand Quarry has been created newly over the land schedule as mentioned below after observing all formalities as per Odisha Minor Mineral Rules, 2016.

Land Schedule

Mouza	Khata No.	Plot No.	Kisam	Area (in Ac)
Dhanatri	477 (A.A.J.A)	2398 (P)	Nadi	12.00 o/o 44.18
TOTAL				12.00

- 2) The sand sairat source is coming under the safety zone taking into account the structural parameters, locational aspects, flow rate etc. for carrying out mining in proximity to any bridge or embankment which was worked out with the Assistant Engineer, Rudhia Irrigation Section, Rudhia.
- 3) The Collector & District Magistrate, Jajpur has approved the proposal of creation of Dhanatri Baitarani River Sand Quarry and instructed to auction the source in 05 years long term lease basis.
- 4) The mining plan of the source is approved by the Deputy Director of Geology, Directorate of Geology, Bhubaneswar.
- 5) There is plenty of sand with annual minimum guaranteed quantity (MGQ) 9,680 cum which fetches good Govt. revenue and the auction can prohibit the theft of minor mineral.

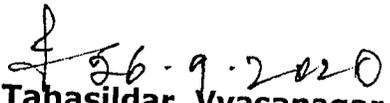
True Copy attested

 Collector, Jajpur (Pg-06/07)

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- 110
- 6) The lease area is 200 meters distance from the river embankment.
 - 7) There is no agriculture land in between the sairat area and river embankment.
 - 8) The river embankment is sustainable for transportation of sand by light vehicle from the sairat as a number of vehicles carrying illegal sand and soil brick every day in the same embankment.
 - 9) No breach of embankment due to flood near the source in past years or threat of same in current year.
 - 10) There is no habitation, monuments etc. nearby the sources.
 - 11) The river bed is filled with sand which helps the overflow of water in time of flood. It requires to be excavated through auction of sand.
 - 12) The auction of sairat lease area does not affect the communal right of the general public.
 - 13) The easement right of the people will not hamper as per OMMC Rules, 2016.
 - 14) In view of above aspects, the Notice bearing No.5220/dt.24.08.2020 was issued to auction Dhanatri Baitarani River Sand Quarry in long term basis for 05 years and the bidder for the auction has been finalised on dt.16.09.2020. Subsequently, the successful bidder has been intimated in 'Form-F'.


26.9.20
Geologist
Collectorate, Jajpur

Executive Engineer
Irrigation Division
Jajpur


26.9.2020
Tahasildar, Vyasagar
Tahasildar, Vyasagar
Jajpur Road

True Copy attested


Collector, Jajpur

(Pg-07/07)

29.

Annexure - A 118⁹⁶

OFFICE OF THE EXECUTIVE ENGINEER
JAJPUR IRRIGATION DIVISION JAJPUR

No. 3139 / Dated 28/9/2020

To

**The Collector & District Magistrate,
Jajpur.**

Sub: Submission of enquiry report regarding lifting of sand Baitarani River sairat source in connection to W.P.(C) No. 22725/2020 & 22727/2020.

Ref: Your good office letter No. 13386 dt. 23.09.2020.

Sir,

In inviting a kind reference to the above cited subject., it is to intimate that , the undersigned has visited the sand sairat source in river Baitarani at sanla-II, Salaba, Ranapal, Mukundapur-II and Dhanatri along with Tahasidar, Vyasagar and Geologist, Collectorate, Jajpur. During the visit the following observations are made at the above sites.

Sanal-II Baitarani River Sand quarry

1. Plenty of sand is available at this saite.
2. The sand quarry is. 75 mtr. away from the embankment.
3. The sand may be lifted at least 300 mtr. away from the river bank.
4. The embankment is sustainable for ply of light vehicle only during non monsoon period.
5. The situation of the sand quarry may be verified every year after flood period before renewal of the agreement .
6. Gada should be constructed at suitable locations to cross over the embankment with smooth gradient preferable 1V:20H by the lease holder .

Mukundapur-II Baitarani River Sand quarry

1. Plenty of sand is available at this saite.
2. The available sand is very close to river bank.
3. There is no embankment in this reach since it is treated as flood pain to relese excess flood water during high flood.
4. The situation of the sand quarry may be verified every year after flood period before renewal of the agreement

True Copy attested



Collector, Jajpur

Salaba Baitarani River Sand quarry

1. Plenty of sand is available at this saite.
2. The lease sand quarry near salaba is about 2 Km from the river embankment and available sand is very close to the river bank
3. The embankment is sustainable for ply of light vehicle only during non monsoon period.
4. The situation of the sand quarry may be verified every year after flood period before renewal of the agreement .
5. Gada should be constructed at suitable locations to cross over the embankment with smooth gradient preferable 1V:20H by the lease holder .

Ranapal Baitarani River Sand quarry

1. Plenty of sand is available at this saite.
2. The lease sand quarry near Ranapal is 200mtr. away from the embankment.
3. The sand is available very close to the river bank.
4. The sand may be lifted at least 300mtr. away from the river bank
5. The embankment is sustainable for ply of light vehicle only during non monsoon period.
6. The situation of the sand quarry may be verified every year after flood period before renewal of the agreement .
7. Gada should be constructed at suitable locations to cross over the embankment with smooth gradient preferable 1V:20H by the lease holder

Dhanatri Baitarani River Sand quarry

1. Plenty of sand is available at this saite.
2. The lease sand quarry near Dhanatri is 70mtr. away from the embankment.
3. The available sand is also very close to the river bank .
4. The embankment is sustainable for ply of light vehicle only during non monsoon period.
5. Gada should be constructed at suitable locations to cross over the embankment with Smooth gradient preferable 1V:20H by the lease holder

Yours faithfully,

[Signature]
 22/09/2020
 Executive Engineer,
 Jajpur Irrigation Division

True Copy attested

[Signature]
 Collector, Jajpur

31.

Annexure-5⁹⁸



OFFICE OF THE TAHASILDAR, VYASANAGAR, JAJPUR ROAD
PIN-755019, Ph:06726-220205, E-mail:tdrvyasanagar@gmail.com

FORM - F

Intimation to Successful Bidder

[See rule 27(6) of OMMC Rules, 2016]

Letter No. 5642

Date. 21/7/2020

From

Dr. Sarat Chandra Mohapatra, OAS-I (SB)
Tahasildar, Vyasaganar.

To

Sri Ranjan Kumar Pattanaik, S/o: Late Dhruba Charan Pattanaik,
Plot No.1753, Kalarahanga, Ps: Infocity, Bhubaneswar,
Dist: Khordha, Pin:751024.

Sub: Intimation to successful bidder.

Sir,

This is to intimate that you have been selected as the successful bidder for the quarry lease namely: - Ranapal Baitarani River Sand Quarry (Sairat Case No.04/2019-20) over the land schedule described below with lease period of 05 (five) years from date of registration of lease deed based on your application for the said lease. The amount of additional charge bid by you and accepted is Rs.4233.00 (Four Thousand Two Hundred Thirty Three) per cubic meter.

Land Schedule

Mouza	Khata No.	Plot No.	Kisam	Area (in Ac)
Ranapal	382 (A.AJ.A)	1471 (P)	Nadi	12.00 o/o 66.83
Total				12.00

The mining plan for the said lease has been obtained and the environment clearance has not been obtained. The tentative selection is subject to the provisions of the Odisha Minor Mineral Concession Rules, 2016 and to the terms and conditions annexed with this letter as 'Annexure-A' (five pages).

You are directed to convey your acceptance to the terms and conditions and to deposit an amount i.e. security deposit as prescribed under rule 27(7) & (9). Proof of deposit of the aforesaid amount along with acceptance should reach the undersigned within fifteen days of the date of issue of this letter failing which this intimation shall stand automatically revoked without any further notice and the earnest money shall stand forfeited.

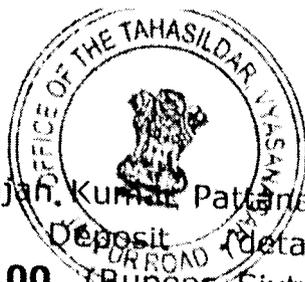
You are also directed to obtain the environment clearance, consent to establish, consent to operate at your own expenditure and then execute deed in respect of the said quarry lease for the aforesaid area within the period in sub-rule (1) of rule 43 of Odisha Minor Mineral Rules, 2016. The details of calculation sheet for payment of security deposit is enclosed as 'Annexure-B'

True Copy attested

Collector, Jajpur

Yours faithfully,

21.7.2020
Tahasildar, Vyasaganar
(Competent Authority)
Tahasildar, Vyasaganar



32.

Annexure-B

Sri Ranjan Kumar Pattanalk is hereby directed to make payment the Security Deposit (detailed below) of an amount of **Rs.64,56,744.00** (Rupees Sixty Four Lakh Fifty Six Thousand Seven Hundred Forty Four) only through Bank Draft in favour of the Tahasildar, Vyas Nagar payable at S.B.I, Jajpur Road (IFSC Code: SBIN0001820) within fifteen days of the date of issue of this order.

Ranapal Baitarani River Sand Quarry (Sairat Case No.04/2019-20)		
Calculation Sheet for Security Deposit (interest free)		
1	Royalty @ Rs.35/- per cum for 5520 cum	Rs.193200.00
2	Additional Charge @ Rs.4233/- per cum for 5520 cum	Rs.23366160.00
3	DMF @ 10% of Royalty & Addl. Charge	Rs.2355936.00
4	Total= (Royalty+Additional Charge+DMF)	Rs.25915296.00
5	Security Deposit (1/4 th of Col.4)	Rs.6478824.00
6	EMD vide DD No.503761/dt.14.09.2020 is adjusted (Col.5 - Col.6)	Rs.22080.00
7	Balance amount for Security Deposit	Rs.64,56,744.00

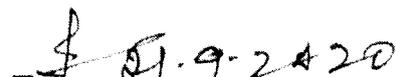
(Rupees Sixty Four Lakh Fifty Six Thousand Seven Hundred Forty Four) only.

N.B: Apart from this the lessee / selected bidder has to pay the requisite cost of the approved Mining Plan, cost of Environmental Clearance, cost of Consent to Establish Order & Consent to Operate Order and also bear the advertisement/notification cost. After obtaining Environmental Clearance, the lessee / selected bidder is liable to pay the annual Govt. dues as calculated below before registration of lease deed.

Ranapal Baitarani River Sand Quarry (Sairat Case No.04/2019-20)		
Calculation Sheet for Deposit of annual Govt. dues		
1	Royalty @ Rs.35/- per cum for 5520 cum	Rs.193200.00
2	Additional Charge @ Rs.4233/- per cum for 5520 cum	Rs.23366160.00
3	Surface Rent @ 360/- per Hec. for Ac.12.00	Rs.1764.00
4	Dead Rent @ 10500/- per Hec. for Ac.12.00	Rs.51429.00
5	DMF @ 10% of Royalty & Addl. Charge	Rs.2355936.00
6	EMF @ 5% of Royalty & Addl. Charge	Rs.1177968.00
7	Income Tax @ 2% of Royalty & Addl. Charge	Rs.471188.00
8	TOTAL	Rs.2,76,17,645.00

True Copy attested


Collector, Jajpur


Tahasildar, Vyas Nagar
(Competent Authority)

Tahasildar, Vyas Nagar
Jajpur Road



OFFICE OF THE TAHASILDAR, VYASNAGAR, JAJPUR ROAD

Pin: 755019, Ph: 06726-220205, E-mail: tdrvyanagar@gmail.com

Letter No. 5703 /Date. 24/9/2020

To

The Tahasildar, Narasinghpur.

Sub: Regarding verification of genuineness and authentication of Solvency Certificate.

Sir,

With reference to the subject noted above, I am to say that Sri Ranjan Kumar Pattanaik, S/o: Late Dhruba Charan Pattanaik, Plot No.1753, Kalarahanga, Patia, Ps: Infocity, Bhubaneswar, Dist: Khordha, Pin:751024 has submitted the Miscellaneous Certificate (Solvency Certificate) issued by your esteemed office on 09.09.2020 to participate in minor mineral sairat auction of this office. The detail of the said certificate is mentioned below and the copy of the same is also enclosed for your reference.

Details of Solvency Certificate

Solvency Certificate No.	Issued in favour of	Solvent to the extent of
Miscellaneous Certificate Case No. e-SLV/4 of 2020	Shri Ranjan Kumar Pattanaik, S/o: Shri Dhruba Charan Pattanaik, Vill/Town: Kendupalli, P.S: Narasinghpur, Tahasil: Narasinghpur, Dist: Cuttack.	Rs.7,00,00,000.00 (Rupees. SEVEN CRORE)

In this connection, you are requested to verify the said Solvency Certificate regarding its genuineness and authentication and intimate to the undersigned through this office E-mail ID: **tdrvyanagar@gmail.com** at the earliest so as to take further course of action at this end.

Enclosure: As above

Yours faithfully,

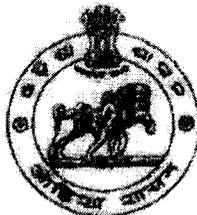
True Copy attested


Collector, Jajpur


Tahasildar, Vyasnanagar

Tahasildar, Vyasnanagar
Jajpur Road

Kiosk Operator: 20, Bibhudatta Mishra, Narsinghpur



GOVERNMENT OF ODISHA
FORM No. IV
[See Rule 3]

Office of the Tahasildar, Narsinghpur. Miscellaneous Certificate Case No: e-SLV/4 of 2020
SOLVENCY CERTIFICATE

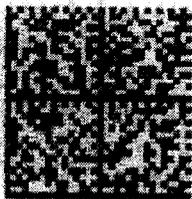
This is to certify that Shri Ranjan Kumar Pattanaik Son of Shri Dhruba Charan Pattanaik of Village/Town Kendupalli P.S Narsinghpur Tahasil Narsinghpur in the district of Cuttack in the state of Odisha is solvent to the extent of Rs. 70000000/- (Rupees. SEVEN CRORE) only.

Immovable Properties

1. Land
2. Buildings
3. Any Other Immovable properties

Approximate Value (in Rs.)

Rs. 4972200
Rs. 73013000



[Handwritten signature]

Signature of the Applicant

SAHOO
AKASH
RANJAN

Digitally signed by
SAHOO AKASH RANJAN
Date: 2020.09.09
17:41:22 +0530
Reason: I'm a Disabled Officer
Postal
Location: Orissa

Signature of the Revenue Officer
Date : 09-09-2020

NOTE :

- It is a digitally signed electronically generated certificate and therefore needs no ink-signed signature.
- This certificate is issued as per section 4, 5&6 of Information Technology Act 2000, and its subsequent amendments in 2008 and as per Revenue & Disaster Management Department notification numbers IMU-13/10-42518/R&DM dated 21.10.2010, RDM-IMU-EGOV-0001-12/41244 dated 10.09.2012 and RDM-IMU-EGOV-0001-2012/35042 dated 12.09.2013.
- For any query or verification, Agency/Department/Office may visit <http://www.odistrictodisha.gov.in>.
- Tampering of this certificate will attract penal action.

True Copy attested

[Handwritten signature]

Collector, Jaipur.

[Handwritten signature]

35

Annexure - 7 102
124

OFFICE OF THE TAHASILDAR, NARASINGHPUR

Letter No. 3392/Dt - 22.10.2020

Dy No 1526
27/10/2020

27-10-2020
To,

The Tahasildar, Vyasagar
Jajpur Road

Sub: Clarification regarding the authentication of solvency certificate of Shri Ranjan Kumar Pattanaik .

Ref:- Your office letter No. 5941/Date-06.10.2020. & 5703/Date-24.09.2020.

Sir,

With reference to the subject cited, above I am to say that the solvency certificate bearing case No.-e-SLV/4 of 2020 has been issued in favour of Sri Ranjan Kumar Pattanaik.(Chairman Gurukrupa Chairtable Trust Kendupalli,Narasinghpur) S/O - Late Dhruv charan Pattanaik of Vill- Kendupalli, Po-Nukhapada, PS-Narasinghpur,Dist-Cuttack bearing Miscellaneous Case No.e-SLV/4 of 2020 on dated-09.09.2020 for solvent to the extent of Rs. 7,00,00,000.00 (Rupees Seven Crore) only for tender Propose.

Towzi

This is for favour of your information and necessary action.

Yours faithfully,

Enclosed:-Solvency Certificate

Tahasildar, Narasinghpur

True Copy attested

Collector, Jajpur



OFFICE OF THE TAHASILDAR, VYASAGAR, JAJPUR ROAD
PIN-755019, Ph: 06726-220205, E-mail: tdrvyanagar@gmail.com

FORM - F

Intimation to Successful Bidder

[See rule 27(6) of OMMC Rules, 2016]

Letter No. 6491

Date. 27/10/2020

From

Dr. Sarat Chandra Mohapatra, OAS-I (SB)
Tahasildar, Vyasagar.

To

Sri Sunil Mallick, S/o: Sheshadev Mallick,
At: Brajanagar, Po: Rudhia, Ps: Panikoili
Dist: Jajpur, Pin: 755043.

Sub: Intimation to successful bidder.

Sir,

This is to intimate that you have been selected as the successful bidder for the quarry lease namely: - Ranapal Baitarani River Sand Quarry (Sairat Case No:04/2019-20) over the land schedule described below with lease period of 05 (five) years from date of registration of lease deed based on your application for the said lease. The amount of additional charge bid by you and accepted is Rs.4131.50 (Four Thousand Thirty One and Fifty Paise) per cubic meter.

Land Schedule

Mouza	Khata No.	Plot No.	Kisam	Area (in Ac)
Ranapal	382 (A.AJ.A)	1471 (P)	Nadi	12.00 o/o 66.83
Total				12.00

The mining plan for the said lease has been obtained and the environment clearance has not been obtained. The tentative selection is subject to the provisions of the Odisha Minor Mineral Concession Rules, 2016 and to the terms and conditions annexed with this letter as 'Annexure-A' (five pages).

You are directed to convey your acceptance to the terms and conditions and to deposit an amount i.e. security deposit as prescribed under rule 27 (7) & (9). Proof of deposit of the aforesaid amount along with acceptance should reach the undersigned within fifteen days of the date of issue of this letter failing which this intimation shall stand automatically revoked without any further notice and the earnest money shall stand forfeited.

You are also directed to obtain the environment clearance, consent to establish, consent to operate at your own expenditure and then execute deed in respect of the said quarry lease for the aforesaid area within the period in sub-rule (1) of rule 43 of Odisha Minor Mineral Rules, 2016. The details of calculation sheet for payment of security deposit is enclosed as 'Annexure-B'.

Yours faithfully,

Reseved by
Sunil Mallick
27/10/2020

CA No. 1739
12.11.2020
True Copy attested

27.10.2020
Tahasildar, Vyasagar
(Competent Authority)

Tahasildar, Vyasagar
Jajpur Road

Collector, Jajpur

Annexure-B

Sri Sunil Mallick is hereby directed to make payment the Security Deposit (detailed below) of an amount of **Rs.63,01,747.00** (Rupees Sixty Three Lakh One Thousand Seven Hundred Forty Seven) only through Bank Draft in favour of the Tahasildar, Vyasaganar payable at S.B.I, Jajpur Road (IFSC Code: SBIN0001820) within fifteen days of the date of issue of this order.

Ranapal Baitarani River Sand Quarry (Sairat Case No.04/2019-20)		
Calculation Sheet for Security Deposit (interest free)		
1	Royalty @ Rs.35/- per cum for 5520 cum	193200.00
2	Additional Charge @ Rs.4131.50 per cum for 5520 cum	22805880.00
3	DMF @ 10% of Royalty & Addl. Charge	2299908.00
4	Total= (Royalty+Additional Charge+DMF)	25298988.00
5	Security Deposit (1/4 th of Col.4)	6324747.00
6	EMD vide DD No.503761/dt.14.09.2020 is adjusted (Col.5 - Col.6)	23000.00
7	Balance amount for Security Deposit	Rs.63,01,747.00

(Rupees Sixty Three Lakh One Thousand Seven Hundred Forty Four) only.

N.B: Apart from this the lessee / selected bidder has to pay the requisite cost of the approved Mining Plan, cost of Environmental Clearance, cost of Consent to Establish Order & Consent to Operate Order and also bear the Advertisement/Notification cost. After obtaining Environmental Clearance, the lessee / selected bidder is liable to pay the annual Govt. dues as calculated below before registration of lease deed.

Ranapal Baitarani River Sand Quarry (Sairat Case No.04/2019-20)		
Calculation Sheet for Deposit of annual Govt. dues		
1	Royalty @ Rs.35/- per cum for 5520 cum	193200.00
2	Additional Charge @ Rs.4131.50 per cum for 5520 cum	22805880.00
3	Surface Rent @ 360/- per Hec. for Ac.12.00	1764.00
4	Dead Rent @ 10500/- per Hec. for Ac.12.00	51429.00
5	DMF @ 10% of Royalty & Addl. Charge	2299908.00
6	EMF @ 5% of Royalty & Addl. Charge	1149954.00
7	Income Tax @ 2% of Royalty & Addl. Charge	459982.00
TOTAL		Rs.2,69,62,117.00

Received
Sunil Mallick
27/10/2020

True Copy attested



Collector, Jajpur

27.10.2020
Tahasildar, Vyasaganar
(Competent Authority)

38-

Annexure-9105

**GOVERNMENT OF ODISHA
DIRECTORATE OF GEOLOGY**

BHU-BIGYAN BHAWAN, BHUBANESWAR-751001

Phone : 06742392374, Fax : 06742391776, Email : directorgeology_odisha@yahoo.in

GXVII(g)- 332 /2019-No. MSA /DG, Dt. 26.06.2020

From

Santosh Kumar Dalai,
Dy. Director Geology & Authorized Officer
Directorate of Geology, Bhubaneswar

To

The Tahasildar, Vyasaganar,
Dist: Jajpur, Odisha

Sub: Approval of Mining Plan in respect of "**Ranapal Baitarani River Sand Quarry**" over an area of 12.00 acres in village Ranapal of Vyasaganar Tahasil of Jajpur district, Odisha for a period of five years.

Sir,

In exercise of powers conferred by rules 28(5) of OMMC Rules 2016 the Mining Plan submitted by Sri Bipin Behari Khandual, (Regd. No. RQP/ OD/ 049/ 2016) in respect of "**Ranapal Baitarani River Sand Quarry**" over an area of 12.00 acres in village Ranapal of Vyasaganar Tahasil of Jajpur district, Odisha is hereby approved for a period of 05 (five) years subject to the following conditions

1. The mining plan is approved without prejudice to any other law applicable to the quarry/area from time to time, whether made by Central Government, State Government or any other authority.
2. The mining plan is approved without prejudice to any order or direction from the court of competent jurisdiction.
3. The approval of aforesaid mining plan does not in any way imply the approval of the Government in terms of any other provisions under Odisha Minor Mineral Concession Rules, 2016 or any other laws.
4. The approval of the mining plan is based on the information provided by the concerned RQP and if anything is found to be concealed in the contents of the mining plan, the approval shall be deemed to have been withdrawn with immediate effect.
5. The boundary pillars of the quarry area shall be maintained in good order throughout the subsistence of the lease.
6. The approval is subject to strict compliance by the lessee in respect of the observation made in the mining plan which shall be monitored during field visit by the competent authority.
7. Provision of the Mines Act, 1952 and Rules & Regulations made there under including submission of notices of opening, appointment of managers and other statutory personnel as required by the Act, shall be complied with.

Encl.: Approved Mining plan (2 copies)

Yours faithfully,

B. B. Khandual
25/06/2020

DEPUTY DIRECTOR GEOLOGY

Memo No. _____ /DG, Dt. _____

Copy along with a copy of the approved mining plan forwarded to Mr. Bipin Behari Khandual, RQP, Geo Consultants Pvt. Ltd, 853, Gobinda Prasad (Medical Lane), Bhubaneswar PIN - 751006, for information.

DEPUTY DIRECTOR GEOLOGY

Memo No. _____ /DG, Dt. _____

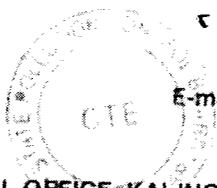
Copy submitted to the ADM. Jajpur, for kind information and necessary action.

True Copy attested

[Signature]

Collector, Jajpur

DEPUTY DIRECTOR GEOLOGY



E-mail: rospcb.kalinganagar@ospboard.org

Website: www.ospboard.org

Tel No.06726 221153

Received
27/7/20

REGIONAL OFFICE, KALINGANAGAR
STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
At. Dhabalgiri, PO. Ferro Chrome Project
Dist. Jajpur-755019, Odisha

No. 1812 /KNG/SdQ/73

Date 27/07/2021

By Regd. Post

OFFICE MEMORANDUM

In consideration of the online application No.3694240 of M/s. Ranapal Baitarani River Sand Quarry for obtaining Consent to Establish, the State Pollution Control Board is pleased to convey its Consent to Establish under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981, for excavation/quarrying of minor mineral as follows:

Excavation/Quarrying of Sand of total quantity 27600 m³ during the approved mining plan period for 05 years.

At. Ranapal under Vyasaganar Tahasil over Plot No 1471 (P) of Khata No 382 measuring an area 12.00 Acres (mentioned as per application form) in the district of Jajpur with the following conditions.

GENERAL CONDITIONS:

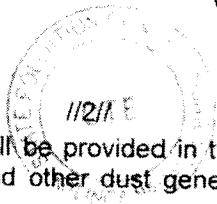
1. This consent to establish is valid for the raw materials, product, manufacturing process and capacity mentioned in the application form. This order is valid for five years, which means the proponent shall commence construction of the project within a period of five years from the date of issue of this order. If the proponent fails to do substantial physical progress of the project within five years, then a renewal of this consent to establish shall be sought by the proponent.
2. The industry shall comply to the provisions of Environment Protection Act, 1986 and the Rules made there under with their amendments from time to time such as Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016, as amended from time to time. Hazardous Chemical Rules/Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 etc. and the amendments there under. The industry shall also comply to the provisions of Public Liability Insurance Act, 1991, if applicable.
3. The industry is to apply for grant of consent to operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 for at least 3 (three) months before the commercial production and obtain consent to operate from this Board.
4. The consent to establish is subject to statutory and other clearances from Govt. of Odisha and/ or Govt. of India as and when applicable.

SPECIAL CONDITIONS:

1. This consent to establish granted under Section 25 of Water (P&CP) Act, 1974 and Section 21 of Air (P&CP) Act, 1981 shall be subject to the mining plan approved by the Deputy Director Geology, Directorate of Geology, Bhubaneswar, Environment Clearance issued by SEIAA and Lease to be granted under O.M.M.C Rules, 2016.

True Copy attested

Collector, Jajpur

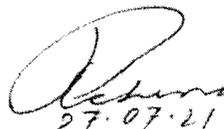


2. The water sprinkling systems shall be provided in the haul road, transportation roads, quarry areas, stockpiled areas and other dust generating areas to control the fugitive dust emission.
3. The Lessee/Project Proponent shall provide adequate sanitation facilities for its workers to avoid any open defecation and unhygienic condition in the surrounding areas
4. Domestic effluent, if any, generated from mine shall be discharged to soak pit via septic tank constructed as per BIS specification.
5. The mine shall comply with additional guidelines/environmental regulations as stipulated/ revised from time to time.
6. Vehicles hired for transportation of minor mineral from the site should be in good condition and should have PUC Certificate. Vehicles should conform to the air & noise emission standards and should be operated during non-peak hours.
7. The vehicles in which soil is to be transported shall not be overloaded and covered with tarpaulin to prevent spillage and getting airborne. The speed of the trucks shall be kept moderate i.e. 15 km per hour to prevent undue noise and other problems.
8. The mines shall undertake plantation as mentioned in the mining plan.
9. The rejected sand, if any, shall be disposed in low laying area inside the lease hold area
10. The project proponent shall obtain NOC from CGWA for withdrawal of groundwater required for the project, if any.
11. Ambient air quality inside the mining lease area shall be maintained as per National Ambient Air Quality Standards.
12. The mine shall abide by the provisions of E (P) Act 1986 and Rules framed thereunder.
13. The Board may impose further conditions or modify the conditions as stipulated in this order during installation and/or at the time of obtaining consent to operate and may revoke this order in case the stipulate conditions are not implemented and / or information are found to have been suppressed / wrongly furnished in the application form.

To,

Sri Sunil Mallick (Successful bidder)
M/s Ranapal Baitarani River Sand Quarry
At. Brajanagar, PO. Rudhia
Dist. Jajpur, Odisha 755043

Memo No. _____ Dt. _____


 27.07.21
REGIONAL OFFICER

Regional Officer
 State Pollution Control Board, Odisha
 Kalinga Nagar, Jajpur

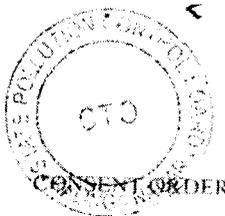
Copy forwarded to:

1. The Member Secretary, S.P.C. Board, Odisha, Bhubaneswar.
2. The Collector & District Magistrate, Jajpur.
3. The Dy. Director Geology, Directorate of Geology, Bhubaneswar
4. Copy to Guard file


REGIONAL OFFICER

True Copy attested


Collector, Jajpur



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By Regd. Post with AD

REGIONAL OFFICE, KALINGANAGAR
STATE POLLUTION CONTROL BOARD, ODISHA
(DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA)
Kalinganagar, At. Dhabalgiri, PO. Ferro Chrome Project
Jajpur Road, Jajpur, 755020

No. 1814 /KNG/SdQ/73Dt. 27/07/2021
By Regd. PostCONSENT ORDER NO. 491 /RO-SPCB-Kalinganagar/APC&WPC

Sub: Consent under Section 25/26 of Water (P&CP) Act, 1974 and Section 21 of Air (P&CP) Act, 1981

Ref: Your Online Application No.3694319

Consent is hereby granted under Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and 21 of Air (Prevention & Control of Pollution) Act, 1981 and the Rules framed there under to

Name of the Industry: **M/s Ranapal Baitarani River Sand Quarry (Over Plot No.1471 (P) of Khata No.382 measuring an area Ac.12.00 Dec. (4.86 Ha) at Mouza - Ranapal under Vyasanaagar Tahasil in the district of Jajpur**

Name of the Occupier & Designation: **Sri Sunil Mallick (Successful bidder)**Address **At. Ranapal, Vyasanaagar Tahasil, Dist. Jajpur, Odisha**This consent order is valid for the period up to **31.03.2022**

This consent to operate is granted based on Environmental Clearance issued vide letter No.1630/SEIAA, dt.06.07.2021 & subjected to validity of lease period.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured

Sl. No.	Product	Quantity in m ³ / Annum
1	Excavation/Quarrying of Sand	5520

PTO

True Copy attested

Collector, Jajpur

- 4a -



B. Emission permitted through the following stack subject to the prescribed standard

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission	Prescribed Standard				
				PM (mg/Nm ³)	SO ₂	NO _x		
1	Domestic wastewater	Soak pit via septic tank						

C. Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.

D. GENERAL CONDITIONS FOR ALL UNITS

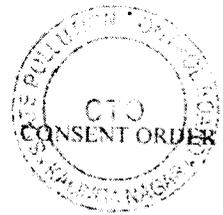
- The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
- The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity / quality of the effluent rate of emission / air pollution control equipment / system etc.
- The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.

PTO

True Copy attested


Collector, Jajpur

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- 5 The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order
- 6 The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation
- 7 This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course
- 8 The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
- 9 An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
- 10 The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air
- 11 Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever
- 12 Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below.
 - a) Industrial cooling, spraying in mine pits or boiler feed.
 - b) Domestic purpose
 - c) Process
- 13 The applicant shall display suitable caution board at the face where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing
- 14 Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
- 15 The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
- 16 The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
- 17 Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
- 18 The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
- 19 The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time
- 20 If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
- 21 The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank
- 22 The effluent treatment units and disposal measures shall become operative at the time of commencement of production
- 23 The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein
- 24 The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
- 25 The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board
- 26 No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
- 27 The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to the standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended)
- 28 The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time
- 29 There shall not be any fugitive or episodal discharge from the premises

PTO

True Copy attested

[Signature]
Collector, Jaipur



- 30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
- 31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
- 32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
- 33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
- 34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as not to cause fugitive emission, dust problems through leaching etc., of any kind.
- 35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off
 - ii) Controlled incineration, wherever possible in case of combustible organic material;
 - iii) Composting, in case of bio-degradable material;
- 36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
- 37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
- 38. The applicant, his/her/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
- 39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
- 40. Notwithstanding anything contained in this conditional letter of consent, the Board reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
- 41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1987.
- 42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
- 43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.

GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs 60 CRORES, AND 17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A).

- 1. The applicant shall analyse the emissions every month for the parameters indicated in TABLE B & C as mentioned in this order and shall furnish the report thereof to the Board by the 10th of the succeeding month.
- 2. The applicant shall provide and maintain at his own cost three ambient air quality monitoring stations for monitoring Suspended Particulate Matter, Sulphur Dioxide, Oxides of Nitrogen, Hydro-Carbon, Carbon-Monoxide and monitor the same once in a day/week/fortnight/month. The data collected shall be maintained in a register and a monthly extract be furnished to the Board.
- 3. The applicant shall provide and maintain at his own cost a meteorological station to collect the data on wind velocity, direction, temperature, humidity, rainfall, etc. and the daily reading shall be recorded and the extract sent to the Board once in a month.
- 4. The applicant shall forward the following information to the Member Secretary, State Pollution Control Board, Orissa, Bhubaneswar regularly.
 - a. Report of analysis of stack monitoring, ambient air quality monitoring meteorological data as required every month.
 - b. Progress on planting of trees quarterly.

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CONSENT ORDER

Page -5

5. The applicant shall install mechanical composite sampling equipment and continuous flow measuring / recording devices on the effluent drains of trade as well as domestic effluent. A record of daily discharge shall be maintained.
6. The following information shall be forwarded to the Member Secretary on or before 10th of every month
- a Performance / progress of the treatment plant
 - b Monthly statement of daily discharge of domestic and/or trade effluent
- 7. Non-compliance with effluent limitations**
- a) if for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
 - i) Causes of non-compliance
 - i) A description of the non-compliance discharge including its impact on the receiving waters
 - ii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
 - iii) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
 - iv) Steps to be taken by the applicant too prevent the condition of non-compliance
 - b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
 - c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster.
8. The applicant shall at his own cost get the effluent samples collected both before and after treatment and get them analysed at an approval laboratory every month for the parameters indicated in Part-D and shall submit in duplicate the report thereof to the Board.
9. The addition of various treatment chemicals should be done only with mechanical dosers and proper equipment for regulation of correct dosages determined daily and for proper uniform feeding. Crude practices such as dumping of chemicals in drains or sumps or trucking of acids or alkalis arbitrarily and utilizing poles for stirring etc. should not be resorted to.
10. In the disposal of treated effluent on land for irrigation, the industry shall keep in view of the need for:
 - Rotation of crops
 - Change of point of application of effluent on land
 - A portion of land kept fallow.
11. The adoption of these would avoid soil becoming sick or slate, the industry may ensure this in consultation with the Agriculture Department.
12. It is the sole responsibility of the industry to ensure that there are no complaints at any time from the royats in the surrounding areas as a result of discharge of sewage or trade effluent if any.
13. Proper house keeping shall be maintained by a dedicated team.
14. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.
- E. SPECIAL CONDITIONS**
1. Dust suppression measures on haul roads, transportation roads and stockpile areas shall be carried out by spraying water through mobile/fixed water tanker/sprinklers.
 2. The rejected sand, if any, shall be disposed in low laying area inside the lease hold area.
 3. Domestic effluent, if any, generated from mine shall be discharged to soak pit via septic tank constructed as per BIS specification.

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[Signature]
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4. Ambient air quality inside the mining lease area shall be maintained as per National Ambient Air Quality Standards, 2009 (Enclosed Annexure-II).
5. The lessee shall comply with additional guidelines/environmental regulations as stipulated/ revised from time to time.
6. The truck in which sand is to be transported shall be covered with tarpaulin to prevent spillage. The speed of the trucks shall be kept moderate i.e. 15 km per hour to prevent undue noise and other problems.
7. The lessee shall abide by the provisions of E (P) Act 1986 and Rules framed thereunder.
8. The lessee shall undertake plantation as mentioned in the mining plan.
9. The lessee shall undertake that in case of consent fee is revised upward during this period, he/she shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If he/she fails to pay the amount within the period stipulated by the Board, the consent order shall be revoked without prior notice.
10. The Board reserves the right to revoke / refuse consent at any time during this period or to modify / stipulate additional conditions as deemed appropriate in case any violation is observed.

The occupier must comply with the conditions stipulated in section A, B, C, D and E to keep this consent order valid.

To,

Sri Sunil Mallick (Successful bidder)
M/s Ranapal Baitarani River Sand Quarry
At. Brajanagar, PO. Rudhia
Dist. Jajpur, Odisha 755043


27.07.21

REGIONAL OFFICER
SPC BOARD, ODISHA, KALINGANAGAR
State Pollution Control Board, Odisha
Kalinga Nagar, Jajpur

Memo No. _____, dt. _____

Copy forwarded to

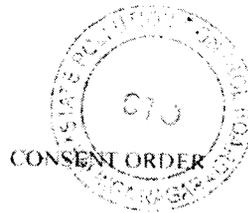
- i) The Member Secretary, SPC Board, Odisha, Bhubaneswar
- ii) The Collector & District Magistrate, Jajpur
- iii) The Dy. Director Geology, Directorate of Geology, Bhubaneswar
- iv) Guard File/Consent Register

REGIONAL OFFICER
SPC BOARD, ODISHA, KALINGANAGAR

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**GENERAL STANDARDS FOR DISCHARGE OF
ENVIRONMENTAL POLLUTANTS PART -A : EFFLUENTS**

Sl. No.	Parameters	Standards			
		Inland surface water	Public sewers	Land for irrigation	Marine Coastal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/Odourless as far as practicable	-----	See 6 of Annex-1	See 5 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	For process wastewater - 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	-----	-----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5°C above the receiving water temperature	-----	-----	Shall not exceed 5°C above the receiving water temperature
7.	Oil & Grease mg/l max	10	20	10	20
8.	Total residual chlorine	1.0	----	-----	1.0
9.	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10.	Total Kjeldahl nitrogen (as NH ₃) mg/l max.	100	----	-----	100
11.	Free ammonia (as NH ₃) mg/l max.	5.0	----	-----	5.0
12.	Biochemical Oxygen Demand (5 days at 20°C) mg/l max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/l max.	250	----	-----	250
14.	Arsenic (as As) mg/l max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/l max.	0.01	0.01	-----	0.001

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16.	Lead (as pb) mg/1 max.	01	10	-----	20
17.	Cardmium (as Cd) mg/1 max.	2.0	10	-----	20
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	20	-----	10
19.	Total Chromium (as Cr) mg/l max.	2.0	20	-----	20
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	30
21.	Zinc (as Zn) mg/l max.	50	15	-----	15
22.	Selenium (as Sc) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Nil) mg/l max.	30	30	-----	50
24.	Cyanide (as CN) mg/l max.	0.2	20	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	50	-----	-----	-----
27.	Sulphide (as S) mg/l max.	20	-----	-----	50
28.	Phenolic compounds as (C ₆ H ₅ OH) mg/l max.	10	50	-----	50
29.	Radioactive materials a. Alpha emitter micro curie/ml. b. Beta emitter micro curie/ml.	10 ⁷ 10 ⁶	10 ⁷ 10 ⁶	10 ⁸ 10 ⁷	10 ⁷ 10 ⁶
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l

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NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighted Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO ₂), $\mu\text{g}/\text{m}^3$	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO ₂), $\mu\text{g}/\text{m}^3$	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10 μm) or PM ₁₀ $\mu\text{g}/\text{m}^3$	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5 μm) or PM _{2.5} $\mu\text{g}/\text{m}^3$	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O ₃) $\mu\text{g}/\text{m}^3$	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) $\mu\text{g}/\text{m}^3$	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m^3	8 Hours ** 1 Hours **	0.2 0.4	0.2 0.4	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH ₃) $\mu\text{g}/\text{m}^3$	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C ₆ H ₆) $\mu\text{g}/\text{m}^3$	Annual *	0.5	0.5	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m^3	Annual*	0.1	0.1	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m^3	Annual*	0.6	0.6	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni), ng/m^3	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week, 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 03 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

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DY No. 1231

T.G. 2021

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY ODISHA, BHUBANESWAR

(Constituted under the EP Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India)
5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-2540669, E-mail-seiaaorissa@gmail.com

Letter No 1630/SEIAADt: 06.07.2021File No. SEIAA-1274/01-2021

To

Sri. Sunil Mallick,
At-Brajanagar, Po-Rudhia, Ps-Panikoilli
Dist-Jajpur

Sub: Proposal of Sri. Sunil Mallick for mining of sand from Ranapal Baitarani River Sand Quarry over an area of 12.00 acres or 4.86 ha at village- Ranapal, Tahasil-Vyasanagar, District- Jajpur - Environmental Clearance reg.

Ref: SEIAA File No: SEIAA-1274/01-2021 dated 27.01.2021

Sir,

This is with reference to the application dated 27.01.2021 for grant of environmental clearance (submitted in the offline mode) for the proposed activities mentioned above.

2. [The application has been submitted in the offline mode because there is no provision at present for filing EC application for such cases (minor mineral extraction involving area less than or equal to 5ha; i.e., B2 category projects) in the online mode before SEIAA in the PARIVESH portal. The relevant application Form-IM does not appear on the screen of the said portal when EC application is to be filed to SEIAA]. The applicant has submitted the application in Form-I, i.e. the Form in which applications for minor mineral projects were being submitted upto the year 2016 before SEIAA. The Form-I does not contain some of the situational information relating to environmental sensitivity, but much of the required information has been submitted by the applicant in the Checklist and also in the PFR.

3. The application in Form-I is supported by other necessary documents, namely the PFR, DSR, EMP, Approved Mining Plan and Checklist.

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D.M.

Collector, Jajpur

7/2/21
20/7/21
D.M.
15/7/21

4. **The proposed activities in a nut shell are as follows: -**
- a. This is a proposal for mining of sand from **Ranapal Baitarani River Sand Quarry** lying in the **Baitarani River** bed located at **village- Ranapal, Tahasil-Vyasanagar, District- Jajpur**, over lease area of **12.00 acres or 4.86ha**.
 - b. The mine area is a part of the Survey of India Toposheet No. 73L/1,73L/5 bounded by Latitude: 20°56'59.27" N to 20°57'12.09" N and Longitude: 86°17'03.65"E to 86°17'08.33" E.
 - c. The mining lease is an identified sairat source in the DSR. The Ranapal Baitarani River sand Bed sairat source has been leased out under the OMMC Rules, 2016 by Tahasildar, Vyasanagar to Sri. Sunil Mallick (successful bidder) on the basis of public auction for a lease period of 5 years.
 - d. The mining plan of the mining project prepared on behalf of successful bidder (lessee) has been approved by Deputy Director Geology, Directorate of Geology, Bhubaneswar on 25.06.2020.
 - e. As per the approved mining plan submitted, it is observed that the mineable reserve annually in the lease area is 13496 cum of sand, when extracted upto a depth of 2.0 m. No study of the annual rate of replenishment of sand has been done for the sairat source which is a pre requisite as per the guidelines of sustainable sand mining management issued by the MoEF & CC, Govt. of India, and as per orders dated 13.09.2018 of the Hon'ble NGT.
 - f. The project proponent has also not furnished the width of the river, nor the alignment of the extraction path for sand transportation. As reported by the tahasildar, a river/road bridge is at a distance of 2.0Km away from the mining lease area.
 - g. The cluster certificate has been furnished by the Tahasildar certifying that there is no other mine located within 500 meters from the periphery of the proposed mine lease area. As reported by the Tahasildar, this sairat source is not a part of any cluster.
 - h. As per the approved mining plan, it is observed that sand from the quarry will be extracted upto a depth of 2.0 meter with annual extraction of sand not exceeding 5520 cum (maximum production capacity) during the valid lease period.
5. This proposal conforms to the item no. 1(a) in the schedule of EIA Notification, 2006 as amended time to time, and the minor mineral extraction project falls under Category B2 as the mining lease area is less than 5ha.

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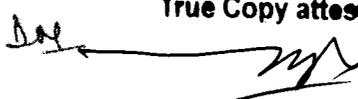
D.M.

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6. The proposal is duly appraised by the SEAC in its meeting held on 19.04.2021. The SEAC has submitted the appraisal report and recommended for grant of EC, vide their letter no. 347/SEAC-Misc-02 dated 22.04.2021.
7. The Environmental Clearance (EC) is accordingly granted to the proposed activity of sand mining subject to the following conditions and stipulations. The EC shall take effect from the date of registration of duly executed lease deed in this regard by the Tahasildar and shall be coterminous with the expiry of lease period.
8. The Tahasildar, Vyas Nagar who is the lease granting authority in this case is responsible for monitoring strict compliance of the following conditions of grant of environment clearance, by the project proponent(lessee).
9. **Stipulated Conditions:**
- 9.1 The project proponent has to carry out by engaging appropriate consultant, a study of the annual replenishment rate of sand by collecting pre monsoon & post monsoon data from the field to know the quantum of volume of sand deposited/replenished & extracted in the mining lease area. The detailed comparison of both pre-monsoon and post-monsoon elevation data shall be included in the study report. The replenishment rate of sand may be calculated by using the volumetric survey method or any other methods as laid down in Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF & CC, Govt. of India. The finding of the study shall be submitted to SEIAA to assess the rate of replenishment of mined out sand in the lease area. Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year i.e. after 20th August, 2022 if satisfactory replenishment study report is not submitted. The submission of study report of rate of annual replenishment of sand is obligatory for the project proponent.
- 9.2 In the first year i.e. before the rainy season of 2022 the extraction of sand shall not exceed 5520cum, calculated by multiplying the working area in sqmtr by 2.0 meter depth of excavation.
- 9.3 The project proponent should carry out River bed sand mining manually by engaging local laborers in force to check over exploitation of sand at the source.
- 9.4 Any change in the plan or quantity to be produced shall require prior approval of SEIAA.
- 9.5 There shall be a 'no working zone' to protect the embankment on both sides, road or rail bridge in the vicinity, if any, dam, weir, water intake structure of irrigation or drinking water project, or any cross drainage structure. 10 % of the width of river shall be left intact along the embankments on both sides as 'no mining zone'. Further, no mining shall be allowed within 200 m of any existing structures dam, weir, water intake structure of irrigation or drinking water project, or any cross drainage structure. In case of River Bridge, this no mining zone shall extend

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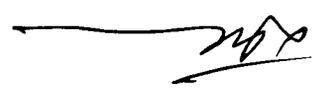


Collector, Jajpur

- upto a minimum stretch of 200 meters from the bridge and it may extend upto 500 meters in sensitive locations.** The lease area shall be accordingly curtailed to carve out the actual sand mining area within the leasehold. Exact map of the lease area, and the 'no mining zone' shall be drawn to scale, showing the DGPS coordinates of all corner points, and the location of the bridge, embankment, extraction route & other structures; and such map has to be submitted to SEIAA by the project proponent through the Tahasildar within three months of the date of issue of the EC. The quantum of sand allowed to be extracted will be worked out on the basis of the actual working area.
- 9.6 The lease area and the actual working area shall be demarcated on the ground by erecting durable masonry /concrete pillars by the project proponent.
- 9.7 The project proponent shall take prior statutory and regulatory clearance as required from the concerned authorities in respect of the project, before carrying out any operation.
- 9.8 Mining is not permissible within the water channel or stream flow area. No stream shall be diverted for the purpose of mining and no natural water course shall be obstructed. The mining or any ancillary activity shall not in any way disturb the flow pattern of the river water during the non monsoon period. There shall be no sand mining in the river during the rainy season or when there is flow of water in the river.
- 9.9 Sand mining operations shall not affect the existing sources for irrigation / drinking water / industrial purpose.
- 9.10 The natural sand dunes, if any, near or surrounding the lease area shall not be disturbed.
- 9.11 **No transportation of the minerals shall ordinarily be allowed on any road passing through villages/habitations/forest land without prior explicit permission.** Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/Gram Panchayat and only after required strengthening, such that the carrying capacity of road is increased to handle the sand truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density. Plying of sand extraction trucks may be allowed on roads / path ways passing close to schools, temples, hospitals and such other public places only with prior written permission of competent authority.
- 9.12 Vehicles hired for transportation of sand from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 9.13 The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar may collect an appropriate road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of sand transported, and utilize

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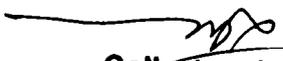


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- the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of sand trucks.
- 9.14 The project proponent shall take all precautionary measures against causing damage to flora and fauna of the locality. The PP shall plant and nurse to full establishment a minimum of 100 number of saplings of native tree species along the approach roads, river banks and in community areas in consultation with the Gram Panchayat.
- 9.15 Water spray should be made on the road/extraction paths to control dust emission during transportation of sand.
- 9.16 The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
- 9.17 Environmental Management Plan (EMP) shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report.
- 9.18 The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby.
- 9.19 It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MoEF&CC, Bhubaneswar, in hard and soft copies on 1st day of January, April, July, October of each calendar year, failing which EC is liable to be revoked.
- 9.20 At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.
- 9.21 The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar, who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non-compliance and also ensure that the project proponent submits quarterly compliance reports.
- 9.22 The concerned Regional Office of the MoEF&CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF&CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- 9.23 A copy of the clearance letter shall be sent by the proponent to concerned Gram Panchayat /Panchayat Samiti /ZilaParisad /Municipal Corporation / Urban Local Body as the case may be.
- 9.24 Project proponent shall obtain Consent to Operate from the OSPCB and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the State Pollution Control Board.
- 9.25 The SEIAA, Odisha may revoke or suspend this EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter

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/modify the above conditions or stipulate any further condition in the interest of environment protection.

- 9.26 **The Project Proponent (lease holder) shall inform the SEIAA of any change in ownership of the mining lease. In case, there is any change in ownership or mining lease is transferred, then mining operation can be carried out only after transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.**
- 9.27 Concealing any factual information or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this environment clearance besides attracting penal provisions in the Environment (Protection) Act, 1986.
- 9.28 The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
- 9.29 This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- 9.30 Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

Memo No 1631/SEIAA /Dt. 06.07.2021

[Signature]
06/07
Member Secretary

Copy to

1. Additional Chief Secretary, Forests & Environment Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
4. Deputy D.G.Forest., Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Principal Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
6. Collector & DM, Jajpur/ Sub Collector, Jajpur / Tahasildar, Vysanagar for Information and necessary action.
7. Guard file for record.

[Signature]
06/07
Member Secretary

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